

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

M-10

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/04/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CA/39/CAA/2017
NAME OF THE APPLICANT CO : PRODAPT TECHNOLOGY HOLDINGS PVT LTD
UNDER SECTION : 230

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1) M/s. K. RAMASAMY Counsel for Applicant A. v. Pethe

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH, CHENNAI

Arguments heard on 25.04.2017
Order passed on 25.04.2017

CA/39/CAA/2017
(Under sections 230 to 232 of Companies Act, 2013)

In the matter of Scheme of Arrangement

Between

M/s.Prodapt Technology Holdings Private Limited
and
shareholders

Applicant company rep. by : Counsel Mr.K.Ramasamy

CORAM

ANANTHA PADMANABHA SWAMY & CH MOHD SHARIEF TARIQ, MEMBERS(JUDICIAL)

ORDER

CH MOHD SHARIEF TARIQ, MEMBER(JUDICIAL) :- (ORAL)

Under consideration is CA/39/CAA/2017 that has been filed under Sections 230 to 232 of the Companies Act, 2013 by M/s.Prodapt Technology Holdings Private Ltd(Applicant company). In the application, it has been prayed to dispense with the meeting of the equity shareholders of the applicant company. There are 5 equity shareholders. Their affidavits are placed at Page 140 to 156 wherein it has been deposed that they consent to the scheme of arrangement between M/s Prodapt Technology Holdings Private Ltd and its shareholders. They did agree to dispense with the meeting of the equity shareholders. The requirement of law is fulfilled. Therefore, we order to dispense with the meeting of the equity shareholders. The applicant company is directed to present the company petition on or before **07.06.2017 at 10.30 A.M.**


(K.ANANTHA PADMANABHA SWAMY)
MEMBER (JUDICIAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)